

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

Coram: Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

**DATE OF HEARING: 15.11.2011**

**Petition No.169/2011**

Sub: Miscellaneous petition under Section 79 (1) (c ) and (f) of the Electricity Act, 2003.

Petitioner : North Karanpura Transmission Co. Ltd.

Respondents : Maharashtra State Electricity Distribution Co. Ltd., and  
Others

**Petition No. 170/2011**

Sub: Miscellaneous petition under Section 79 (1) (c ) and (f) of the Electricity Act, 2003.

Petitioner : Talcher- II Transmission Co. Ltd.

Respondents : Tamil Nadu Electricity Board and Others

Parties present : Shri Amit Kapoor, Advocate for petitioner  
Miss Kartika, Advocate for Petitioner  
Shri Alok Roy, RPTL  
Shri Anil Rawal, RPTL  
Shri Prateek Sarda, NKTCL  
Shri Kandeep Pandey, NKTCL  
Shri Anupam Verma, NKTCL and TTCL  
Shri Ramanuj Sharma, NKTCL  
Miss Swapna Seshadri, Advocate for GUVNL  
Shri Manoj Dubey, MPPTCL

## **Record of Proceedings**

The learned counsel for GUVNL requested for one week time to file its reply in Petition No. 169/2011. In response, learned counsel for the petitioners submitted that he has no objection to the time being granted to the respondents to file their replies. He requested the Commission to fix a final date for hearing of the petitions.

2. In view of the submissions of the counsels for the petitioners and respondent, the Commission granted two weeks time to all respondents to file their replies as the last opportunity.

3. The respondents were directed to file their replies on affidavit, latest by 2.12.2011, with advance copy to the petitioners, who may file rejoinder, if any, on or before 20.12.2011.

4. The petitions shall be listed for hearing on 5.1.2012.

SD/-  
(T. Rout)  
Joint Chief (Law)